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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 116/7/NCLT/AHM/2017

Coram:


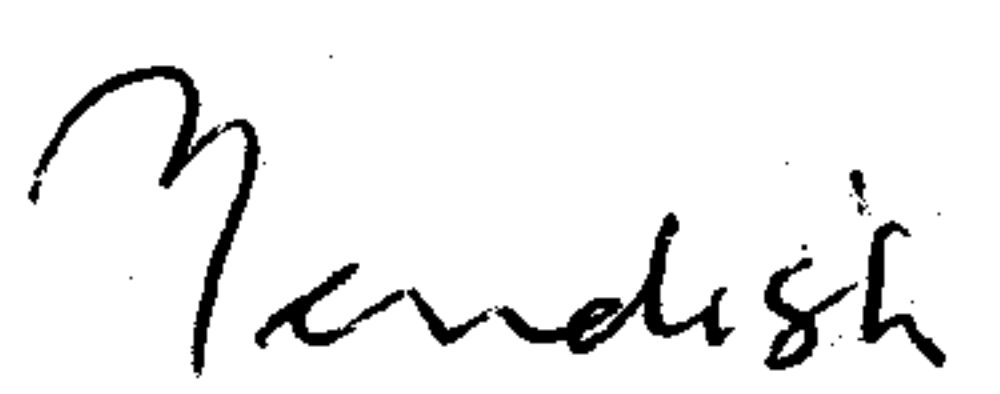
**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.09.2017**

Name of the Company: Allahabad Bank
V/s.
Gujarat Foils Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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|----|---|----------|------------|---|
| 1. | PRANAV DESAI | LAWYER | PETITIONER |  |
| 2. | Nandish Chudgar
with Raheel Patel
for Nanavati Associates | Advocate | Respondent |  |

ORDER

Learned Advocate Mr. Pranav Desai present for Applicant/ Financial Creditor.
Learned Advocate Mr. Nandish Chudgar with Learned Advocate Mr. Raheel Patel
i/b Nanavati Associates present for Respondent.

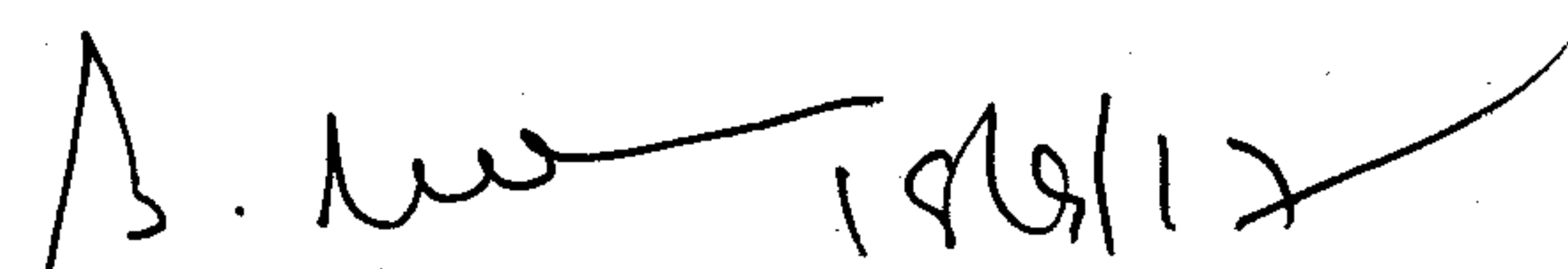
Heard arguments of Learned Counsel for Applicant and Learned Counsel for
Respondent.

During the course of arguments, it is noticed that proper authority letter is not filed
and working for computation of amount and days of default in tabular form not filed.

It is a defect that can be rectified.

Applicant Counsel who is present in Court is informed to rectify the above said
defects and it amounts to notice under proviso to section 7(5) of the code.

List the matter on 03.10.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 18th day of September, 2017.